

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. R.A. 12 of 1999  
(O.A. 1461 of 1996)

Date of Order : 26.09.2003.

Present : Hon'ble Mr. B.P. Singh, Administrative Member  
Hon'ble Mr. Nityananda Prusty, Judicial Member

M/o. Defence

VS.

Shib Prosad Kumar

For the Review Applicant(s) : Mr. M. S. Banerjee, counsel

For the Original Applicant(s) : Mr. S. Bhattacharyya, counsel

O R D E R

MR. B. P. SINGH, A.M.:

We have gone through this Review Application and heard Mr. M. S. Banerjee, 1d. counsel for the applicant in this Application. Mr. S. Bhattacharyya, 1d. counsel for the applicant in the O.A. submits that the applicant in O.A. has never contacted him after disposal of the O.A.. In that view of the matter, he has no instruction to appear in this case any more. However, Mr. D. Purkayastha, Judicial Member as he was then, by his order dated 02.11.2000 passed in this R.A. has clarified this matter relating to the correction as the earlier order in the O.A. 1461 of 1996 dated 09.02.1999 was also passed by him. In that view of the matter, the sentence occurring on 8th line at page 04 of the order from the top be read as "but there are posts of post Graduate Teacher in the Central Region" in place of "but there are posts of Graduate Teachers in the Central Region". Similarly,

J.M.

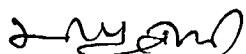
Contd. .... 2.

the sentence occurring on 6th line in paragraph-08 at page-11

"as stated by the learned advocate Mr. Banerjee" be deleted.

The above corrections shall take effect from the date of initial order passed in the O.A. Accordingly, R.A. is disposed of. No order as to costs.

  
MEMBER (J)

  
MEMBER (A)

ASVS.